

CONCERNS TO WHICH EXEMPTION UNDER SECTION 56-A OF INDIAN INCOME-TAX HAS BEEN GRANTED

Shri B. R. Bhagat: I beg to lay on the Table in pursuance of an assurance given on the 18th April, 1953 during the discussion on the Finance Bill, 1953, a list of concerns to which exemption under section 56-A of the Indian Income-Tax Act, 1922 has been granted during 1956-57. [See Appendix I, annexure No. 8.]

ANNUAL REPORT OF INDUSTRIAL FINANCE CORPORATION

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (3) of Section 35 of the Industrial Finance Corporation Act, 1948, a copy of the Ninth Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended 30th June, 1957, along with a Statement showing the assets and liabilities and Profit and Loss Account of the Corporation for the year. [placed in Library. See No. LT-322/57.]

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of section 48-B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (1) S.R.O. No. 2718, dated the 26th August, 1957.
- (2) S.R.O. No. 2719, dated the 26th August, 1957 containing the Customs Duties Drawback (Dischromates) Rules, 1957.
- (3) S.R.O. No. 2782, dated the 31st August, 1957, making certain further amendments to the Customs Duties Drawback (Plastic Goods) Rules, 1954.
- (4) S.R.O. No. 2940, dated the 13th September, 1957.

(5) S.R.O. No. 2941, dated the 13th September, 1957, containing the Customs Duties Drawback (Carbon Paper) Rules, 1957.

(6) S.R.O. No. 2946, dated the 16th September, 1957, making a further amendment to the Customs Duties Drawback (Artificial Silk) Rules, 1954.

(7) S.R.O. No. 3273, dated the 11th October, 1957.

(8) S.R.O. No. 3274, dated the 11th October, 1957, containing the Customs Duties Drawback (Cough Syrup) Rules, 1954. [Placed in Library. See No. LT-323/57.]

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. S.R.O. 2914, dated the 14th September, 1957, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 1346, dated the 8th June, 1956. [Placed in Library. See No. LT-324/57.]

DIRECTIONS ISSUED BY THE SPEAKER UNDER THE RULES OF PROCEDURE

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table, a copy each of Directions Nos. 47A and 47B and Amendment to Direction No. 65 (2) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-325/57.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am